

NOTIFICATION

New Delhi, the 18th June, 2018

No. 28/2018

(INCOME-TAX)

S.O. 2939(E).—In exercise of the powers conferred by clause (iib) of the proviso to section 193 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies the “Indian Railway Finance Corporation Limited 54EC Capital Gains Bond” issued by Indian Railway Finance Corporation Limited for the purpose of the said clause.

Provided that the benefit under the said proviso shall be admissible in the case of transfer of such bonds by endorsement or delivery, only if the transferee informs Indian Railway Finance Corporation Limited by registered post within a period of sixty days of such transfer.

[Notification No. 28/2018/F. No. 275/27/2017-IT(B)]

SANDEEP SINGH, Under Secy.